

ITEM NO.2

COURT NO.11

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Special Leave to Appeal (Crl.) No(s). 7502/2019

(Arising out of impugned final judgment and order dated 28-02-2019 in CRLAP No. 1056/1983 passed by the High Court Of Judicature At Allahabad)

RAVINDRA SINGH & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

IA No. 66514/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 134725/2020 - EXEMPTION FROM FILING O.T.

IA No. 66515/2019 - EXEMPTION FROM FILING O.T.

IA No. 38489/2021 - EXEMPTION FROM FILING O.T.

IA No. 22306/2021 - GRANT OF BAIL

IA No. 37527/2021 - GRANT OF BAIL

IA No. 134724/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 38488/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

Crl.A. No. 1431/2019 (II)

Date : 30-01-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIRUDDHA BOSE

HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For Petitioner(s) Mr. Sibor Sankar Mishra, AOR
Mr. Umakant Mishra, Adv.
Mr. Niranjana Sahu, Adv.
Mr. Debabrata Dash, Adv.
Mr. Apoorva Sharma, Adv.

Mr. Vipin singh Bansal, Adv.
Mr. Jagjit Singh Chhabra, AOR
Mr. Saksham Maheshwari, Adv.
Ms. Amrita Verma, Adv.
Ms. Sabarni Som, Adv.
Mr. Keshav Mittal, Adv.
Mr. Arvind Kumar Tomar, Adv.

Mr. Mani Tomar, Adv.
Mr. Rajat Mishra, Adv.

For Respondent(s) Mr. Rana Mukherjee, Sr. Adv.
Mr. Ankit Goel, AOR

Ms. Abha R. Sharma, AOR

UPON hearing the counsel the Court made the following
O R D E R

List on 15.02.2023.

(JATINDER KAUR)
SENIOR PERSONAL ASSISTANT

(VIDYA NEGI)
ASSISTANT REGISTRAR